

FIR NO. 11/2019
PS ACB
State Vs. Rajni Verma

11.08.2020

The present application has been marked to undersigned by Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi. The case FIR in which the application has been moved though pertains to the Court of Ms. Kiran Bansal, Ld. Special Judge, PC Act, ACB-01, RADC, New Delhi since it is being investigated by the Anti-Corruption Branch, Delhi Government and the undersigned on the other hand has been posted as Special Judge, CBI dealing only with CBI matters but as Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) RADC has marked the present application to the undersigned, so the same is being taken up by this Court.

It has been telephonically informed by Sh. K.S. Rawat, Reader of this Court that an application dated 06.08.2020 seeking permission to leave the country and return home to USA, has been received via email at his official e-mail ID from the office of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) RADC and accordingly he telephonically contacted Sh. Saurabh Singh, Ld. Counsel for accused/applicant Rajni Verma, who told him that today he is busy in some other matter and has requested for some other date for arguments on the said application.

Accordingly let the present application be put up on 14.08.2020 at 10 A.M.

Ld. Counsel for the accused/applicant and prosecution be informed accordingly about the present order.

The present order has been dictated on phone to Steno Hukam Chand.

A digitally signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

**(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
11.08.2020**